

Cont Case No. 26 of 2012
IN WP(C)No. 371 of 2011

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for the respondent.

Adjourned at the request of Shri H Kharmih, counsel for the respondent. List after four weeks.

CHIEF JUSTICE

dev
27.05.14

Cont Case No. 32 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

Ms K Chisa, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the State respondents.

Adjourned at the request of the learned counsel for the petitioner. List after two weeks.

CHIEF JUSTICE

dev
27.05.14

Crl.A. No. 5 of 2010

27-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. AB. Choudhury, Sr. Advocate, assisted by Mr. JP Sharma, Advocate, present for the appellant.

Mr. VK Jindal, Sr. Advocate, assisted by Ms. QB Lamare, Advocate, present for the respondents.

Heard arguments (not concluded).

Continue for tomorrow.

S.Rynjah

CHIEF JUSTICE

MC No. 6 of 2014
IN WP(C)No. 6 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 6 of 2014.

CHIEF JUSTICE

dev
27.05.14

MC No. 24 of 2014
IN WP(C)No. 34 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 34 of
2014.

CHIEF JUSTICE

dev
27.05.14

MC No. 29 of 2014
IN WP(C)No. 35 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 35 of
2014.

CHIEF JUSTICE

dev
27.05.14

MC No. 408 of 2013
IN WP(C)No. 376 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 376 of
2013.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 6 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 10 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri SA Sheikh, Advocate, present for the petitioner.

Shri H Kharmih, Advocate, present for the State respondents No. 1 and 2.

No one is present on behalf of respondent No. 3.

Counter affidavit has been filed on behalf of respondents No. 1 and 2. Same be taken on record.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed to the counter affidavit filed on behalf of respondents No. 1 and 2.

Heard.

Admit the petition.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 34 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondent No. 1.

Shri P Nongbri, Advocate, present for respondent No. 3.

Learned counsel for the respondents pray for and are allowed further three weeks' time to file their counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 35 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

Ms A Kharumnuid, Advocate, present for the petitioner.

Ms QB Lamare, Advocate, present for the respondents No. 1 to 3.

Shri PT Sangma, Advocate, present for respondents No. 4 and 5.

Additional affidavit has been filed on behalf of respondents No. 4 and 5. Same be taken on record.

Learned counsel for respondents No. 1 to 3 prays for and is allowed further three weeks' time to file counter affidavit.

List this writ petition after three weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 4 and 5.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 157 of 2014

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu , Advocate, present for the petitioner.

Ms P Das, Advocate, present for the respondents.

Learned counsel for the respondents prays for and
is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 237 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

Ms B Das, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents No. 1 to 3.

Learned counsel for the respondents prays for and is allowed further three days' time to file counter affidavit.

List after three days.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 266 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioners.

Shri SA Sheikh, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
27.05.14

MC (WP(C)No. 272 of 2013
IN WPC 237 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

List this writ petition along with WP(C)No. 237 of
2013.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 295 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioners even in the revised call.

Ms P Roy, Advocate, present for the respondents.

No one was present on behalf of the petitioners on 31.03.2014 and on 08.04.2014 and writ petition was dismissed in default. Whereafter, this writ petition was restored vide order dated 23.04.2014 passed in Misc. Case No. 133 of 2014.

Again today, no one has turned up on behalf of the petitioners nor rejoinder affidavit has been filed.

In the above circumstances, this writ petition is dismissed for non prosecution.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 315 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri B Khyriem, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for the State respondents.

Shri PN Nongbri, Advocate, present for respondent No. 4.

Shri KP Bhattacharjee, Advocate, present for respondent No. 5.

Shri MF Qureshi, Advocate, present for respondents No. 7 to 9.

Learned counsel for the petitioner states that there is no need to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

Learned counsel for respondent No. 4 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 326 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Ms P Das, Advocate, present for the respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 362 of 2012

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri P Dey, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the State respondents.

This is an admitted matter in which counter affidavits have already been filed.

Learned counsel for the parties state that this matter may be listed for hearing after a period of three weeks.

List for hearing after a period of three weeks before the appropriate Bench.

CHIEF JUSTICE

dev
27.05.14

WP(C)No. 376 of 2013

27.05.2014

HON'BLE THE CHIEF JUSTICE

Shri M Mahanta, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the State respondents.

Shri M Shangpliang, Advocate, present for respondent No. 4.

Shri PN Nongbri, Advocate, present for respondent No. 6.

Learned counsel for the petitioner prays for and is allowed further four weeks' time to file rejoinder affidavit. He is also allowed further four weeks' time to supply English translation of Annexures 4 to 8, Annexure 12 and Page 138 to the writ petition.

List after four weeks. Meanwhile, respondent No. 6 is allowed to file his counter affidavit.

CHIEF JUSTICE

dev
27.05.14